



The Provincial Small Cause Courts (Gujarat Amendment) Act, 2002

18 of 2002

Keyword(s):
Small Cause Courts, Civil

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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART - IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the President on the 24th May, 2002 is hereby published for general information.

V. M. KOTHARE,

Secretary to the Government of Gujarat,

Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 18 OF 2002.

(First published, after having received the assent of the President in the "Gujarat Government Gazette", on the 5th June, 2002).

AN ACT

further to amend the Provincial Small Cause Courts Act, 1887 in its application to the State of Gujarat.

It is hereby enacted in the Fifty-third Year of the Republic of India as follows :-

1. (1) This Act may be called the Provincial Small Cause Courts (Gujarat Amendment) Act, 2002.

Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

IX of 1887.

2. In the Provincial Small Cause Courts Act, 1887 (hereinafter referred to as "the principal Act"), in its application to the State of Gujarat, in section 15, in sub-section (3), for the words "two thousand rupees", the words "two lacs rupees" shall be substituted.

Amendment of section 15 of IX of 1887.

Transfer of
pending
cases.

3. All suits and applications of a civil nature wherein the subject matter exceeds in amount or value two thousand rupees but does not exceed two lacs rupees pending in the District Court immediately before the commencement of the Provincial Small Cause Courts (Gujarat Amendment) Act, 2002, shall after such commencement stand transferred to, and be disposed of by the Judge, Small Cause Court within the local limit of his ordinary jurisdiction. Guj. 18 of 2002.

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